

(2020) 12 RAJ CK 0144
In the Rajasthan High Court

Case No : Criminal Miscellaneous Bail Application No. 15894 Of 2020

Sabir Khan

APPELLANT

Vs

State Of Rajasthan

RESPONDENT

Date of Decision : 18-12-2020

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439
Prevention Of Cruelty to Animals Act, 1960 — Section 11A, 11B, 11D
Indian Penal Code, 1860 — Section 429

Citation : (2020) 12 RAJ CK 0144

Hon'ble Judges : Inderjeet Singh, J

Bench : Single Bench

Advocate : Manjeet Kumar, S.S. Ola

Final Decision : Allowed

Judgement

1. The present bail application has been filed under Section 439 Cr.P.C. The petitioner has been arrested in connection with FIR No. 50/2014

Registered at Police Station, Khairthal, District Alwar (Distt. Police Bhiwadi) for the offence(s) under Section 11A & D of Prevention of Cruelty to

Animal Act and under Section 5, 8 & 9 of Rajasthan Bovine Animal Act and under Section 429 of IPC (In F.I.R) & under Section 5, 8, 9 of Rajasthan

Bovine Animal Act and under Section 11 (A) (B) of Prevention of Cruelty to Animal Act & under Section 429 of IPC (in Order).

2. Counsel for the petitioner submits that the petitioner has been falsely implicated in this matter. Counsel further submits that the case is triable by the

Magistrate and recovery has already been effected. Counsel further submits that challan has already been presented in the court and conclusion of

trial may take long time. Counsel further submits that the petitioner is in custody since 04.12.2020.

3. Learned Public Prosecutor has opposed the bail application.

4. Considering the material on record and taking into account the facts and circumstances of the case and also considering the period of custody and

without expressing any opinion on the merits of the case, this petition is allowed.

Petitioner be admitted to regular bail subject to satisfaction of the trial

Court. Office is directed to send a copy of this order to the concerned trial Court through e-mail/fax, for necessary compliance.